

ITEM NO.2

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).13932/2011

(From the judgement and order(s) dated
No.22247/2010 of The HIGH COURT OF BOMBAY)

18/02/2011 in FERA

KETAN V. PAREKH

Petitioner(s)

VERSUS

SPECIAL DIRECTOR, DIR.OF ENFORCEMENT&ANR.

Respondent(s)

(With prayer for interim relief and office report)
WITH SLP(C) NO. 13984 of 2011
(With prayer for interim relief and office report)
SLP(C) NO. 13988 of 2011
(With prayer for interim relief and office report)

Date: 16/11/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr.Ranjit Kumar, Sr.Adv.
 Mr.Manik Dogra, Adv.
 Mr. Navin Chawla, A.O.R.
 Mr.Bharat Arora, Adv.

For Respondent(s) Mr.P.P.Malhotra, ASG
 Mr.A.K.Panda, Sr.Adv.
 Mr.P.K.Dey, Adv.
 Mr.B.Krishna Prasad, A.O.R.

UPON hearing counsel the Court made the following
O R D E R

Arguments heard.

Shri Ranjit Kumar, learned senior counsel for the
petitioner, on the basis of instructions given to him, made a
request for adjournment to enable his instructing counsel to

ascertain whether or not the petitioner is willing to deposit the

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amount in terms of the direction given by the Appellate Tribunal

along with an additional sum of Rs.10 crores.

List on 22.11.2011.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master